

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
RAJYA SABHA  
UN-STARRED QUESTION NO. 2772  
ANSWERED ON TUESDAY, MARCH 17, 2026**

**Central Processing Centre**

**QUESTION**

**2772. Shri Shambhu Sharan Patel:**

Will the Minister of CORPORATE AFFAIRS  
be pleased to state:

- (a) the current status of the operation of the Centralised Processing Centre (CPC) established for the processing and examination of annual returns and financial statements;
- (b) the mechanisms adopted within the CPC to identify non-functional or non-compliant companies through compliance regulation and data analytics and the details thereof;
- (c) the number of companies classified as non-functional or removed from the register as a result of compliance monitoring under the Companies Act, 2013 during the said period; and
- (d) whether these measures have resulted in measurable improvements in corporate compliance and transparency?

**ANSWER**

**Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.**

**(Shri Harsh Malhotra)**

(a). The Central Processing Centre (CPC) was established effective from 16.02.2024 for centralized processing of 12 e-forms filed by companies which were earlier processed by various jurisdictional Registrar of Companies across India. It does not scrutinize annual returns and financial statements.

(b) to (d). In view of reply to part (a) above, situation does not arise.

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